

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

LOK SABHA
UNSTARRED QUESTION NO. 5526
TO BE ANSWERED ON 7TH APRIL, 2017
CHAITRA 17, 1939 (SAKA)

STRATEGIC DISINVESTMENT OF PSUS

5526 ADV. M. UDHAYAKUMAR AND SHRI V. ELUMALAI,

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes large scale disinvestment of Public Sector Undertakings (PSUs) and given 'in principle' approval after case by case examination and 20 PSUs recommended for strategic sale and if so, the details thereof;
- (b) whether the strategic sale of such PSUs with the transfer of management control to private entity will be taken up subsequently by the Government on a case by case after consultations with their respective administrative ministries and if so, the details thereof; and
- (c) whether any timeline has been set for the process and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(Shri Arjun Ram Meghwal)

- (a) &(b) The Government has given "in-principle" approval for the strategic disinvestment of certain CPSEs/Units/Subsidiaries. However, after completion of the related processes, specific approval of Government will be sought for strategic disinvestment in each case. Each case would be considered in consultation with the administrative ministry/department.
- (c) Indicative time lines for activities have been prepared for completing the related processes before a final decision on strategic disinvestment is taken by the Government for each case.
